

MINUTES OF THE MEETING No. 13/10 dated 24.6.2009 (held on 30.6.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

-

The Committee first considered minutes of the ALC Meeting No.12/10 for confirmation and confirmed and adopted the same without any change.

Case No A-30 NC No.13/10 Dated 24.6.09	M/ s Euro Ceramics Ltd., Mumbai F.No.01/83/162/1065 /AM09/DES-IV RLA F.No.03/94/40/434/AM09
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Calcareous Tiles/Slabs (15 to 25 mm thk) with glass chips containing min. 8% resin and minimum 46% glass	320000 kg

Import Item

S.No.	Description of Item	Quantity
1.	Rough marble aggregate stones/broken stones of irregular sizes, uneven shapes & various colours arising from mining waste in lumps/pebbles/calcite sand	184000 Kg
2.	Broken glass of irregular sizes, uneven shapes	161920 Kg

3.	Resin (polyester based)	25600 Kg
4.	Additives	320 Kg
5.	Colour/Pigments	512 Kg
6.	Consumables: diamond tools/diamond segments and abrasives	5% of the FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-31 NC No.13/10 Dated 24.6.09	M/ s Euro Ceramics Ltd,, Mumbai F.No.01/83/162/1064 /AM09/DES-IV RLA F.No.03/94/40/433/AM09
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Calcareous Tiles/Slabs (15 to 25 mm thk) with glass chips containing min. 8% resin	3200000 kg

Import Item

S.No.	Description of Item	Quantity
1.	Rough marble aggregate stones/broken stones of irregular sizes, uneven shapes & various colours arising from mining waste in lumps/pebbles/calcite sand	3680000 Kg
2.	Resin (polyester based)	256000 Kg

3.	Additives namely/MEKB	3200 Kg
4.	Colour/Pigments	5120 Kg
6.	Consumables: diamond tools/diamond segments and abrasives	5% of the FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-79 NC No.13/10 Dated 24.6.09	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/50/606 /AM05/DES-IV RLA F.No.03/24/40/2007/AM05 Lic.No.0310306339 Dated 9.12.04
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/26/2004-Ch-II dated 27.5.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Aciflourfen Sodium 20%	1 Ltr.	1. 5-(2-Chloro-4-(Trifluoro Methyl Phenoxy) 2-Nitro Benzoic Acid (90 to 92%)	0.247 kg
		2. Di Isopropoanol Amine 85%	0.105 Kg
		3. Ethylene Glycol Monobutyl Ether	0.100 Kg
		4. Citric Acid	
			0.130 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-80 NC No.13/10 Dated 24.6.09	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/50/90 /AM06/DES-IV RLA F.No.03/95/40/107/AM06 Lic.No.0310329928 Dated 13.5.05
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/26/2004-Ch-II dated 30.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Acifulorfen Sodium (42-46%)	1 Kg	1. 5-(2-Chloro-4-(Trifluoro Methyl Phenoxy) 2-Nitro Benzoic Acid (90 to 92%)	0.462 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-81 NC No.13/10 Dated 24.6.09	M/ s East India Packaging (P) Ltd, Bagnalore F.No.01/85/50/196 /AM07/DES-IV RLA F.No.07/24/40/623/AM07 Lic.No.0710049194 Dated 26.12.06
--	--

The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Wooden Pallet of various sizes made out of compressed particle wood	1 cubic meter	Technical Wood (compressed particle wood) in Block Form (75-100 MM thickness)/ Stringers Form (25-74 MM thickness)	1.01 cubic meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-82	M/ s India Glycols Ltd N. Delhi
--------------	---------------------------------

NC No.13/10 Dated 24.6.09	F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 Dated 12.6.08
------------------------------	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 3/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.

Case No M-83 NC No.13/10 Dated 30.6.09	M/ s Thomson Press (I) Ltd, N. Delhi F.No.01/83/50/152 /AM09/DES-IV RLA F.No.05/24/40/841/AM08 Lic.No.0510217693 dated 11.3.08
--	---

The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Diary Title A4 Day to Page Appointment Mid Year ESPO 1. Containing printed Diary Block – (Contains Paper 50-150 GSM) – 3126 Kgs 2. Containing Book Binding Board (1mm to 4mm) – 539.42 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm) – 586.36 Sqm	3506 Nos. (3927 Kgs.)
2.	Printed Diary Title A5 Week to View Appointment 100% Recycled Paper Mid Year ESPO 1. Containing printed Diary Block – (Contains Paper 50-150 GSM) –13894 Kgs	78006 Nos. (21062 Kgs.)

	2. Containing Book Binding Board (1mm to 4mm) – 4870.92 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm) – 6977.27 Sqm	
3.	Printed Diary Title A5 One Day to Page Appointment Mid Year ESPO 1. Containing printed Diary Block – (Contains Paper 50-150 GSM) – 3107 Kgs 2. Containing Book Binding Board (1mm to 4mm) – 457.39 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm) – 650 Sqm	7006 Nos. (3895 Kgs.)
4.	Printed Diary Title A4 Week to view Appointment Mid Year ESPO 1. Containing printed Diary Block – (Contains Paper 50-150 GSM) – 1631 Kgs 2. Containing Book Binding Board (1mm to 4mm) – 892.13 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm) – 972.72 Sqm	6006 Nos (2895 Kgs)
5.	Printed Diary Title A5 Week to View Appointment 18 Months Diary - ESPO 1. Containing printed Diary Block – (Contains Paper 50-150 GSM) – 1150 Kgs 2. Containing Book Binding Board (1mm to 4mm) – 315.75 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm) – 450 Sqm	5006 Nos. (1702 kgs)

Import Item

S.No.	Description of Item	Quantity
1.	Printed Diary Blocks untrimmed for A4 Day to Page Appointments Mid Year – ESPO (contains	3506 Nos. (3453 Kg)

	paper 50-150 GSM)	
2.	Printed Diary Blocks untrimmed for A5 Week to view Appointments 100% Recycled Paper Diary - ESPO (contains paper 50-150 GSM)	78006 Nos. (15601 Kgs.)
3.	Printed Diary Blocks untrimmed for A5 One Day to Page Appointments Mid Year – ESPO	7006 Nos. (3489 Kgs.)
4.	Printed Diary Blocks untrimmed for A4 Week to view Appointments Mid Year – ESPO	6006 Nos. (1802 Kgs)
5.	Printed Diary Blocks untrimmed for A5 week to view Appointments 18 months diary - ESPO	5006 Nos. (1292 Kg)
6.	PVC Coated paper (170-240 GSM)	1.05 sq.mtr./sq.mtr. content in export
7.	Book Binding Board 1 mm to 4 mm	1.05 Kg/Kg content in export
8.	Glue	1 Kg./100 Kg of paper used
9.	Corrugated Boxes	As per packing policy or as applied for whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-84 NC No.13/10 Dated 24.6.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No. 0310401152 dated 26.9.08
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2009 **MEETING DATE** : 24.06.2009

1	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 22.7.09.			

	Case No.:23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
--	----------------------------	----------------------------------	--	-------------------------

2	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 22.7.09.			

3	Case No.:24/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM09/	RLA File :08/24/040/00271/AM06/	Lic.No/Date:0810054697 09.03.2006	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 22.7.09.				

4	Case No.:25/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00135/AM09/	RLA File :08/24/040/00272/AM06/	Lic.No/Date:0810054698 09.03.2006	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 21/5/09.. Accordingly the case may be relisted on 22.7.09.				

5	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 22.7.2009.				

6	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 22.7.2009.				

7	Case No.: 825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 6/5/09 and reminder dated 9.6.09.. Accordingly the case may be relisted on 22.7.09.			

8

Case No.:826/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010 /18/2009-Ch-II dated 22.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Indonon Black BB CDP (VAT GREEN 9 CDP)	1 Kg	VAT Dark Blue BO CDP	0.956 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.: 868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 22.7.2009.			

10	Case No.: 350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the DC(SSl). Accordingly the case may be re-listed on 22.7.2009.

11	Case No.: 15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

12	Case No.: 52/14/83-ALC1/2008	Party Name:INSPIRATION	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00422/AM09/	RLA File :05/24/040/00012/AM09/	Lic.No/Date:0510219462 21.04.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 22.7.2009.			

13

Case No.:26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.46011 /64/2007-PC-II dated 23.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Filled compound Master batch (Talc Based) (containing 30+/- 1% LLDPE, 69+/- 1% Talc and 1% Additive)	1 Kg	1. LLDPE Granules 2. Talc 3. Additives	0.3090 Kg 0.7107 Kg 0.0103 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.: 23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009..			

Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

	<u>Export Item</u>													
	<table border="1"><thead><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr></thead><tbody><tr><td>1.</td><td>Printed Diary 2009 Titile – Essential A4 1 Day 2. Containing Book Binding Board (1 mm to 4 mm) – 3253 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 3190.90 sqm.</td><td>19266 Nos. (18649 Kgs)</td></tr><tr><td>2.</td><td>Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 5910 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 5804.54 sqm.</td><td>35010 Nos. (33680 Kgs)</td></tr><tr><td>3.</td><td>Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 3716 Kgs</td><td>22014 Nos (21177 Kgs.)</td></tr></tbody></table>	S.No.	Description of Item	Quantity	1.	Printed Diary 2009 Titile – Essential A4 1 Day 2. Containing Book Binding Board (1 mm to 4 mm) – 3253 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 3190.90 sqm.	19266 Nos. (18649 Kgs)	2.	Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 5910 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 5804.54 sqm.	35010 Nos. (33680 Kgs)	3.	Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 3716 Kgs	22014 Nos (21177 Kgs.)	
S.No.	Description of Item	Quantity												
1.	Printed Diary 2009 Titile – Essential A4 1 Day 2. Containing Book Binding Board (1 mm to 4 mm) – 3253 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 3190.90 sqm.	19266 Nos. (18649 Kgs)												
2.	Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 5910 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 5804.54 sqm.	35010 Nos. (33680 Kgs)												
3.	Printed Diary 2009 Titile – Essential A4 1 Day Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 3716 Kgs	22014 Nos (21177 Kgs.)												

	3. Containing PVC Coated paper (170-240 Gsm) – 3650 sqm.	
4.	Printed Diary 2009 Title – Essential A4 Week Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 3948 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 3890.90 sqm.	24006 Nos (11235 Kgs)
5.	Printed Diary 2009 Title – Essential A4 Week Assorted 2. Containing Book Binding Board (1 mm to 4 mm) – 2310 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 2277.27 sqm.	14046 Nos. (6574 Kg)
6.	Printed Diary 2009 Title – Essential A5 1 Day Assorted 1. Containing printed Diary Block – (contains paper 50-150 Gsm) – 22870 Kg 2. Containing Book Binding Board (1 mm to 4 mm) – 4887 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 5227.27 sqm.	57006 Nos (29200 Kgs)
7.	Printed Diary 2009 Title – Essential A5 1 Day 1. Containing printed Diary Block – (contains paper 50-150 Gsm) – 9236 Kg 2. Containing Book Binding Board (1 mm to 4 mm) – 1974 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 2113.63 sqm.	23022 Nos (11780 Kg)
8.	Printed Diary 2009 Title – Essential A5 1 Day Appts. 1. Containing printed Diary Block – (contains paper 50-150 Gsm) – 12038 Kg 2. Containing Book Binding Board (1 mm to 4	30006 nos. (15300 kgs)

	mm) – 2572 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 2750 sqm.	
9.	Printed Diary 2009 Title – Essential A5 Week 1. Containing printed Diary Block – (contains paper 50-150 Gsm) – 1626 Kg 2. Containing Book Binding Board (1 mm to 4 mm) – 914 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 986.36 sqm.	11094 Nos (2810 Kgs)
10.	Printed Diary 2009 Title – Essential A5 1 Week Assorted 1. Containing printed Diary Block – (contains paper 50-150 Gsm) – 8357 Kg 2. Containing Book Binding Board (1 mm to 4 mm) – 4701 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 5063.63 sqm.	57030 Nos. (14200 Kgs)
11.	Printed Diary 2009 Title – Essential S/Chart Week / Page 2. Containing Book Binding Board (1 mm to 4 mm) – 162 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 740.90 sqm.	19086 Nos. (1031 Kgs)

Import Item

Sl.No.		Import Item Name	Qty.	
1		Printed Diary Blocks untrimmed for essential diary – A5 title – diary block for diary A5 1 Day (Contains Paper 50-150 Gsm)	23022 Nos. 10337 Kg	
2.		Printed Diary Blocks untrimmed for essential diary – A5 title – diary block for diary A5 1 Day Appts. Assorted (contains paper 50-150 Gsm)	30006 Nos. 13473 Kg	

3.		Printed Diary Blocks untrimmed for essential diary – A5 title – diary block for diary A5 1 Day Assorted (Contains Paper 50-150 Gsm)	57006 Nos. 25596 Kg	
4.		Printed Diary Blocks untrimmed for essential diary – A5 diary block for diary A5 Week Assorted (Contains Paper 50-150 Gsm)	11094 Nos 1819 Kgs	
5.		Printed Diary Blocks untrimmed for essential diary – A5 title – diary block for A5 Week (Contains Paper 50-150 Gsm)	5006 Nos 1292 Kgs	
6.		Book Binding Board 1mm to 4 mm	1.05 Kg/Kg content in export	
7.		PVC Coated Paper (170-240 Gsm)	1.05 sq.mtr./sq.mtr. content in export	
8.		GLUE	1 Kg/100 Kg of paper used	
9.		Sewing thread	1.02 meter/mtr. content in export	
10.		Polyester Satin Ribbon 3 mm – 6 mm	1.02 meter/mtr. content in export	
11.		TNPL Offset Ptg. 60 gsm	74 MT	
12.		Printing paper uncoated 50-150 Gsm	3959 Kg	
13.		Digital Plate	Upto 3% of FOB value	
14.		Printing Ink	Upto 10 gm/Kg of export product (upto 2% of FOB value)	
15.		Corrugated Boxes 5 Ply size 439X309X125mm	As per packing policy or as applied for whichever is less	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/6/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.7.2009.			

17	Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/6/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.7.2009.			

18	Case No.: 96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 30.6.09 offered by him the Committee decided to request the firm to furnished the wastage calculation sheet. Accordingly the case may be relisted on 22.7.09.			

Case No.:97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved						
HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-									
<u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Printed Diary Titile – Simply, A42 Page A Day</td><td>4400 Nos.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Printed Diary Titile – Simply, A42 Page A Day	4400 Nos.
S.No.	Description of Item	Quantity							
1.	Printed Diary Titile – Simply, A42 Page A Day	4400 Nos.							

	Diaries, 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 7301 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 708.40 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 772.72 sqm.	(8285 Kgs)
2.	Printed Diary Block Title – Simply, Quarto 1 WTV Silver Gilded – 3500 Nos title – Simply, Quarto 1 WTV Silver Gilded + 16 Pge 4/Col World Map Section – 1600 Nos. 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 1656 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – Nil 3. Containing PVC Coated paper (170-240 Gsm) – Nil	5100 Nos. (1826 Kgs.)

Import Item

Sl.No.		Import Item Name	Qty.	
1		Printed Diary Blocks untrimmed (Contains Paper 50-150 Gsm)	9500 Nos. 9878 Kg	
2		Corrugated Boxes	As per packing policy or as applied for whichever is less	
3		PVC Coated Paper (170-240 Gsm)	1.05 sq.mtr./sq.mtr. content in export	
4		Book Binding Board 1mm to 4 mm	1.05 Kg/Kg content in export	
5		GLUE	1 Kg/100 Kg of paper used	
6		Sewing thread	22000 Meter	
7.		Polyester satin ribbon 3 mm – 6 mm	1.02 meter/meter	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.: 27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/4/2008-Ch-II dated 25.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Profenophos 50 EC (Profenophos 50% EC)	1 Litre	1. 4-Bromo, 2-Chloro Phenol 2. Diethyl Thiophosphoryl Chloride 3. N-Propyl Bromide 5. Emulsifer 6. Solvent CIX	0.388 Kg 0.326 Kg 0.212 Kg 0.176 Kg 0.232 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.: 28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/15/2006-Ch-II dated 22.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Endosulfan (Technical)	1 Kg	1. Het Diol 2. Thionyl Chloride 3. Toluene	0.990 Kg 0.340 kg 0.014 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and representative of the DIPP has requested to send the file to him for examination and defer the case for four weeks. The file is sent to DIPP on 10.6.2009 for examination.. Accordingly the case may be re-listed on 22.7.2009.			

23	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009			

24	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 11.6.09 and refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.7.2009.			

25	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3.6.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.7.2009.			

	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FN P/04/08 dt. 23.6.2009 stating that the weighted average yield comes to 13% for Oleoresin and 2.5% Oil, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	2600.000 Kg
2.	Black Pepper Oil	500.000 Kg

Import item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	20000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:1/25/83-ALC1/2008

Party Name:POLYTEC PACKING (INDIA) PVT LTD,

Meet No/Date:13/83-ALC1/2009
24.06.2009

**Status:Case
Deferred**

HQ File :01/83/050/00750/AM09/

RLA File :07/24/040/00291/AM09/

Lic.No/Date:0710059545
02.09.2008

Defer
Date:22.07.2009

Decision :The Committee considered the case as per agenda. The firm has given to reply to the D/L dated 20.3.2009 issued by the Deptt. of C&PC(PC. Div.) received on 13.5.2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 22.7.2009.

Case No.:3/26/83-ALC1/2008

Party Name:THOMSON PRESS INDIA LTD

Meet No/Date:13/83-ALC1/2009
24.06.2009

**Status:Case
Approved**

HQ File :01/83/050/00768/AM09/

RLA File :05/24/040/00300/AM09/

Lic.No/Date:0510227383
12.09.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP

forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Diary 2009 Title A41A, A4 Day to Page Appointment Diary in Burgundy, 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 11718 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 1989 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 2159.09 sqm.	13000 Nos. (14200 Kgs)
2.	Printed Diary 2009 Title A51A, A5 Day to Page Appointment Diary in Burgundy, 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 13470 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 1984 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 2850 sqm.	31000 (16120 Kgs)
3.	Printed Diary 2009 Title A52, A5 2 Days to Page Diary in Burgundy, 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 887 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 248 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 354.54 sqm.	4000 (1230 Kgs)
4.	Printed Diary 2009 Title – 2 A4 2 Pages to a Days in Burgundy, 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 392 Kgs 2. Containing Book Binding Board (1 mm to 4	1000 (690- Kgs)

	mm) – 254 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 163.63 sqm.	
5.	Printed Diary 2009 Title Executive Diary Slim Black/Blue 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 260 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 55 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 209.09 sqm.	5000 (410 Kgs.)

Import Item

Sl.No.		Import Item Name	Qty.	
1		Printed Diary Blocks (Contains Paper 50-150 Gsm)	54000 Nos. 29985 Kg	
2		Corrugated Boxes	As per packing policy or as applied for whichever is less	
3		PVC Coated Paper (170-240 Gsm)	1.05 sq.mtr./sq.mtr. content in export	
4		Book Binding Board 1mm to 4 mm	1.05 Kg/Kg content in export	
5		GLUE	1 Kg/100 Kg of paper used	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Diary Diary A5 Daily – 210x146 mm. 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 27847 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 4608 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 6624 sqm.	72000 Nos. (34560 Kgs)
2.	Printed Diary Diary Quarto Weekly – 210x260 mm. 2. Containing Book Binding Board (1 mm to 4 mm) – 780 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 8644 sqm.	6000 Nos. (2950 Kgs)
3.	Printed Diary Diary A4 Daily – 210x297 mm. 2. Containing Book Binding Board (1 mm to 4 mm) – 551 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 595 sqm.	3600 (3995 Kgs)
4.	Printed Diary Diary Weekly – 85x148 mm 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 182 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 39.60 Kgs 3. Containing PVC Coated paper (170-240 Gsm) – 151.18 sqm.	3600 (288- Kgs)

Import Item

Sl.No.	Import Item Name	Qty.
1	Printed Diary Blocks untrimmed for diary – A5 daily (Contains Paper 50-150 Gsm)	72000 Nos. 31320 Kg
2.	Printed Diary Blocks untrimmed for diary – A5 daily (Contains Paper 50-150 Gsm)	3600 Nos. 252 Kg
3.	TNPL Offset Ptg. 60 gsm	Not allowed, since net content of this item not indicated in export
4.	Corrugated Boxes	As per packing policy or as applied for whichever is less
5.	GLUE	1 Kg/100 Kg of paper used
6.	Book Binding Board 1mm to 4 mm	1.05 Kg/Kg content in export
7.	Printing Ink	Upto 10 gm/Kg of export product (upto 2% of FOB value
8	Digital Plate	Upto 3% of FOB value
9.	PVC Coated paper (170-240 GSM)	1.05 sq.mtr./sq.mtr. content in export
10	Polyester Satin Ribbon 3 mm – 6 mm	1.02 meter/meter content in export
11.	Sewing thread	1.02 meter/meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of

C&PC (Chem. Division) forwarded vide their U.O. No.14010/7/2003-Ch-III dated 4.4.2003 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Brake Fluid	1 MT	1. Denatured Ethyl Alcohol 90%	182 Kg
(containing		2. Diethylene Glycol	
- Diethylene Glycol Mono Ethyl		3. Triethyl Amine	203 Kg
Ether 18% Min.		4. Sodium Nitrate	2.76 Kg
- Triethylene Glycol Monoethyl		5. Butylated Hydroxy Toluene	2.00 Kg
ether 38% min.		6. Benzotriazole	1.00 Kg
- Diethylene glycol 20% min.)		7. Borax	1.00 Kg
			2.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

31	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009			

32	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009			

33	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:22.07.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009

34	Case No.: 19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. Reminder issued on 6.5.09. Accordingly the case may be re-listed on 22.7.2009..			

35	Case No.: 45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Rejected
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting and given the written comments vide U.O.No.14010/94/2004-Ch-II dated 26.6.2009 stating as under:- “ That the firm has furnished the details of manufacturing process vide letter dated 22.5.2009 but has not furnished the chemical name of intermediate-I, intermediate-II and finished product of the export product. The details of manufacturing process furnished is very sketchy. Yields claimed are 70% and 30% which are extremely low and not supported with authentic technical literature. So the proposal is not recommended in the present form.” The Committee in view of the above recommendation of the technical authority decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.: 9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Deffered
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009			

Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Diary Title A5 Diary, Padded hard cover, Norwegian Edition Customized "Neumann Bygg" Dagbok, Cover Arminia Red Art no.S253Q/jobno 1. Containing printed Diary Block – (Contains Paper 50-150 Gsm) – 1267 Kgs 2. Containing Book Binding Board (1 mm to 4 mm) – 120 Kgs 3. Containing Polyurethane (PU Arminia) (170-240 Gsm) thickness 0,65 mm. width 1.40 Mtr. – 268.18 sqm..	3000 Nos. (1470 Kgs)

Import Item

Sl.No.	Import Item Name	Qty.
1	Printed Diary Blocks untrimmed (Contains Paper 50-150 Gsm)	3000 Nos. 1425 Kg
2	Corrugated Boxes	As per packing policy or as applied for whichever is less
3	Polyurethane (PU Arminia) (170-240 GSM) thickness 0.65 mm, width 1.40 mtr.	1.05 mtr./mtr. content in export
4	Book Binding Board 1mm to 4 mm	1.05 Kg/Kg content in export
5	GLUE	1 Kg/100 Kg of paper

used

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009			

39	Case No.:5/38/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/00152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 27.5.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

40	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009			

41	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359 11.12.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009			

Case No.:21/39/83-ALC1/2008	Partv Name:UNITED PHOSPHORUS LTD.	Meet No/Date:13/83-ALC1/2009	Status:Case
------------------------------------	-----------------------------------	------------------------------	--------------------

42			24.06.2009	Deferred
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009			

43

Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/23/2007-Ch-II dated 9.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Diflufenican Technical 98% Min.	1 Kg	1. 2-Chloro Nicotinic Acid	0.550 Kg
		2. Thionyl Chloride	0.570 Kg
		3. 2,4-Difluoro Aniline	0.438 kg
		4. 3-Hydroxy Benzo Trifluoride	0.632 Kg
		5. Toluene	
		6. Potassium Hydroxide	0.346 Kg
			0.241 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

44	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 by Deptt. of C&PC (Chem.Div.) and reminder issued on 16.4.09 Accordingly the case may be re-listed on 22.7.2009..			

45	Case No.: 28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status :Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

46	Case No.: 52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status :Case Approved
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

47

Case No.: 11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Ministry of Steel forwarded vide their U.O. No.299)/2006-YW dated 17.6.2008 as under:-			
Export Item	Qty.	Import Item	Qty.
Nitride Bonded Silicon Carbide Bricks	140.000 MT	1. Silicon Carbide Grains 2. Silicon Metal	118 MT 16 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status :Case Approved
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide			

their U.O. No.Nil dated 30.6.2008 as under:-

Export Item	Qty.	Import Item	Qty.
Multi color printed semi finished bookblock with plc	1 Kg	1. Rel. Printing paper (50-150 GSM) 2. Book binding board of Rel. GSM 3. Printing Ink 4. Gum/glue 5. Sewing thread 6. Graphic Art film – 3702/P.S. Plates - 3701	1.15 Kg/Kg content in export 1.05 Kg/Kg content in export 10 gm (Value limited to 2% of FOB value 1.00 Kg/100 Kg of paper used Not allowed 3% of the FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-			
Export Item			
S.No.	Description of Item	Quantity	
1.	Magnetran Coated Float Glass	400675 Sq. Meter	

Import Item

Sl.No.	Import Item Name	Qty.	
1	Silica Sand	5462 MT	
2	Soda Ash (Sodium Carbonate Dense)	1652493 Kg	
3	Sodium Sulphate	66102 Kg	
4	Iron Oxide	12018 Kg	
5	Sodium Nitrate	961 Kg	
6.	Nickel Oxide	3730 Kg	
7.	Cobalt Oxide	1021 Kg	
8.	Selenium	42.04 Kg	
9.	PMMA Base Interlevant Powder	277.0 Kg	
10.	Furnace Oil	Not allowed	
11.	Wood: Wood Pine	As per packing policy	
12.	Polyeter Ratched Assembly (tie down with J hok on Ratched Buckle fixed)	As per packing policy	
13.	Unit Clay Tyvek (Bentonite)	As per packing policy	
14.	Cargo Dry	As per packing policy	
15.	Aluminium Foil	As per packing policy	
16.	Nickle Chromoum Sputtering Targets on Stainless Steel Core	185.51 Kg	
17.	Titanium Sputtering Targets on Stainless Steel Core	19.19 Kg	
18.	Niobium Sputtering Targets on Stainless Steel Core	656.6 Kg	
19.	Silver Sputtering Targets on Stainless Steel Core	139.06 Kg	
20.	Zinc Aluminium Sputtering Targets on Stainless Steel Core	520 Kg	
21.	Silicon Aluminium Sputtering Targets on Stainless Steel Core	512.13 MT	
22.	Titanium Oxide Sputtering Targets on	30.07 MT	

		Stainless Steel Core		
23.		Zn Sn Al Sputtering Targets on Stainless Steel Core	104 Kg	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

51	Case No.: 4/46/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01232/AM09/	RLA File :08/24/040/00209/AM09/	Lic.No/Date:0810077614 27.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem. Division) forwarded vide their U.O. No.15022/4/2004-Ch.II dated 19.1.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Copper Hydroxide 50% WP (Copper content 50%)	1 Kg	Copper Scrap	0.510 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

52	Case No.: 18/46/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01246/AM09/	RLA File :03/95/040/00886/AM09/	Lic.No/Date:0310505597 04.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem. Division) forwarded vide their U.O. No.15022/19/2008-Ch.II dated 8.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Transfluthrin Technical	1 Kg	1. D V Acid Chloride 2. 2,3,5,6 Tetrafluorobenzyl alcohol	0.674 Kg 0.533 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/5/2009 issued by this office. Accordingly the case may be re-listed on 22.7.2009..			

54	Case No.:14/47/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310506073 06.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

55	Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

56	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009.			

	Case No.:10/13/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/00219/AM10/	RLA File :07/21/040/01184/AM09/	Lic.No/Date:0710063185 20.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2006 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
T.Wall HSC & CAP Box with Plywood Pallet, Corner Caps and 5 Ply TOP CAP, I.D 1650 X 1100 X 1040 MM 1 Unit weight 90 Kgs (containing triwall 7 ply heavy duty corrugated boards 2000 GSM 18735 Kgs)	1000 No.	Triwall 7 Ply Heavy Duty Corrugated boards 1619 X 2893 Total SQMTER = 9367.534 Total Kgs = 18735 Kgs	2000 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/L dated 11.5.2009 from the firm. Accordingly the case may be re-listed on 22.7.2009.			

59	Case No.: 14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009.			

60	Case No.: 15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:22.07.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009.

61	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009.			

62	Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC(Chem.Div.) present in the meeting stated that the information called for from the firm vide letter .F.No.15022/1/2009-Ch.II dated 29.4.2009 is awaited. Accordingly the case may be re-listed on 22.7.2009			

63	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS). Accordingly the case may be re-listed on 22.7.2009.			

64	Case No.:19/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Rejected
	HQ File :01/83/050/01335/AM09/	RLA File :03/94/040/00974/AM09/	Lic.No/Date:0310509250 25.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 4/5/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

65	Case No.: 20/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Rejected
	HQ File :01/83/050/01336/AM09/	RLA File :03/94/040/00019/AM09/	Lic.No/Date:0310509260 25.02.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 4/5/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

66	Case No.: 21/49/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/5/2009 issued by this office. Accordingly the case may be re-listed on 22.7.2009..			

67	Case No.: 1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/5/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009..			

	Case No.:12/13/83-ALC1/2009		Party Name:ITC LIMITED		Meet No/Date:13/83-ALC1/2009 24.06.2009		Status:Case Approved	
	HQ File :01/83/050/00221/AM10/		RLA File :09/24/040/00424/AM09/		Lic.No/Date:0910037248 02.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-							
Export Item		Qty.	Import Item		Qty.			
MF Triplex board		100 MT	1. Wood Pulp		95.890 MT			

68		2. Starch	1.290 MT
		3. Poly Kraft paper/wrapper	As per packing policy or as applied for whichever is less
		4. Core Pipes	As per packing policy or as applied for whichever is less
		5. Stretch film	As per packing policy or as applied for whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69	Case No.: 6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

70	Case No.: 7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

	Case No.: 18/1/83-ALC1/2009	Party Name:SREE RAYALASEEMA HI STRENGTH HYPO LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01356/AM09/	RLA File :09/24/040/00304/AM09/	Lic.No/Date:0910037279 04.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/6/2009-Ch.II dated 27.5.2008 as under:-			

71

Export Item	Qty.	Import Item	Qty.
Aluminium Sulphate (Non-Ferric Alum) Ph - 2.9	1 Kg	1. Alumina Hydrate 2. Sulphuric Acid	0.277 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72

Case No.: 2/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
HQ File :01/83/050/01340/AM09/	RLA File :04/24/040/00045/AM09/	Lic.No/Date:0410102806 09.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 17/6/09 offered by him the Committee decided to approve the case as applied for which includes 5% wastage in cork and 2% wastage in rubber. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

73

Case No.: 3/1/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
HQ File :01/83/050/01341/AM09/	RLA File :04/24/040/00041/AM09/	Lic.No/Date:0410102809 09.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 17/6/09 offered by him the Committee decided to approve the case as applied for which includes 5% wastage in cork and 2% wastage in rubber. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

74

Case No.: 4/1/83-ALC1/2009	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
HQ File :01/83/050/01342/AM09/	RLA File :10/24/040/00116/AM09/	Lic.No/Date:1010032906 12.03.2009	Defer Date:

Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

75

Case No.: 16/1/83-ALC1/2009	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status : Case Approved
HQ File :01/83/050/01354/AM09/	RLA File :34/24/040/00131/AM09/	Lic.No/Date:3410023662 12.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem. Division) forwarded vide their U.O. No.14010/15/2009-Ch.II dated 25.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Ammonium Mercuric Chloride	1 Kg	Mercury	0.860 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.: 1/1/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status : Case Deferred
	HQ File :01/83/050/01339/AM09/	RLA File :04/24/040/00276/AM09/	Lic.No/Date:0410102922 13.03.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

77	Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status : Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

Case No.: 13/1/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status : Case Approved
------------------------------------	---------------------------------	--	---

78	HQ File :01/83/050/01351/AM09/	RLA File :31/21/040/00418/AM09/	Lic.No/Date:3110037823 24.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Corrugated Packing Box	1000 Nos	Triwall 7 Ply heavy Duty Corrugated Board of Rel.GSM	1 Kg/Kg content in export
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

80	Case No.:16/13/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/00225/AM10/	RLA File :31/24/040/00338/AM09/	Lic.No/Date:3110037844 24.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem. Division) forwarded vide their U.O. No.14010/73/2005-Ch.II dated 23.11.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rathipon Yellow N 01L	1 Kg	1. 1-Phenyl 3 Methyl 5 Pyrazolone (PMP) 2. Primene 81 R (C ₁₂ -C ₁₄ t- Alkylamine)	0.540 Kg 0.280 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.: 19/1/83-ALC1/2009	Party Name:S.P.S.TIMBERS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/01357/AM09/	RLA File :04/24/040/00302/AM09/	Lic.No/Date:0410103322 25.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.9/10 dt. 27.5.2009 in Case No.19/1/83-ALC-1/2009.			

82	Case No.: 9/13/83-ALC1/2009	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00218/AM10/	RLA File :07/21/040/01280/AM09/	Lic.No/Date:0710064052 06.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

83	Case No.: 2/5/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/00037/AM10/	RLA File :03/95/040/00006/AM10/	Lic.No/Date:0310516192 20.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 30.6.2009 stating that taking cue from SION at Sr. No. A- 2866, the licence may be ratified as applied for. The Committee in view of the above recommendation decided to approve this case as applied for. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.: 3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009.			

85	Case No.:6/5/83-ALC1/2009	Party Name:DEVARSONS INDUSTRIES PVT. LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00041/AM10/	RLA File :08/24/040/00249/AM09/	Lic.No/Date:0810079432 21.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009..			

86	Case No.:7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009..			

87	Case No.:8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009..			

88	Case No.:9/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00044/AM10/	RLA File :09/24/040/00009/AM10/	Lic.No/Date:0910037709 21.04.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009..			

	Case No.:15/13/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
--	------------------------------------	------------------------------------	--	-----------------------------

89	HQ File :01/83/050/00224/AM10/	RLA File :03/95/040/01056/AM09/	Lic.No/Date:0310516399 21.04.2009	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.				

90	Case No.:10/5/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00045/AM10/	RLA File :03/94/040/00005/AM10/	Lic.No/Date:0310516771 22.04.2009	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.				

91	Case No.:1/13/83-ALC1/2009	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00210/AM10/	RLA File :09/24/040/00443/AM09/	Lic.No/Date:0910037730 23.04.2009	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact name and specification of import item with its thickness 2. wastage at each stage of manufacture Accordingly the case may be re-listed on 22.7.2009.				

92	Case No.:9/6/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00057/AM10/	RLA File :03/95/040/00048/AM10/	Lic.No/Date:0310517212 24.04.2009	Defer Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 22.7.2009				

	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HO File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260	Defer

93			24.04.2009	Date:22.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 22.7.09.				

94	Case No.: 4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 22.7.2009			

95	Case No.: 13/13/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00222/AM10/	RLA File :03/95/040/00030/AM10/	Lic.No/Date:0310517949 01.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009			

96	Case No.: 11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009			

97	Case No.: 14/13/83-ALC1/2009	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00223/AM10/	RLA File :03/95/040/01012/AM09/	Lic.No/Date:0310518489 05.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009			

	Case No.: 3/13/83-ALC1/2009	Party Name:GURIND GLASS PVT. LTD.	Meet No/Date:13/83-ALC1/2009	Status: Case
--	------------------------------------	-----------------------------------	------------------------------	---------------------

98			24.06.2009	Deferred
	HQ File :01/83/050/00212/AM10/	RLA File :05/24/040/00024/AM10/	Lic.No/Date:0510240967 06.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009			

99	Case No.: 6/9/83-ALC1/2009	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/00129/AM10/	RLA File :10/24/040/00014/AM10/	Lic.No/Date:1010033652 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem. Division) forwarded vide their U.O. No.15022/31/2007-Ch.II dated 16.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Copper Sulphate Pentahydrate (Copper Sulphate with 5 molecules of water of Crystallisation)	1 Kg	Copper Oxide (Copper content 78%)	0.335 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

100	Case No.: 6/13/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/00215/AM10/	RLA File :07/21/040/01337/AM09/	Lic.No/Date:0710064740 14.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	T.Wall HSC & CAP Box with Plywood Pallet, Corner Caps and 5 Ply TOP CAP, I.D 1650 X 1100 X 1040 MM	2000 No.	Triwall 7 Ply Heavy Duty Corrugated boards 1619 X 2893 Total SQMTER = 9367.534 Total Kgs = 37470 Kgs	4000.000 No.

1 Unit weight 90 Kgs (containing triwall 7 ply heavy duty corrugated boards 2000 GSM 37470 Kgs)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.:10/9/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/00133/AM10/	RLA File :07/21/040/00104/AM10/	Lic.No/Date:0710064769 15.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	TRIWALL HSC & CAP WITH PLYWOOD PALLET, CORNER CAPS AND 5 PLY TOP CAP, BOX I.D 1650 X 1100 X 1040 MM, NET CONTENT OF BOAD WEIGHT FOR 3500 NOS = 64144.78 KGS	3500 Nos.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

102	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.7.09			

103	Case No.:15/9/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00138/AM10/	RLA File :07/21/040/00105/AM10/	Lic.No/Date:0710064772 15.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

104	Case No.:16/9/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00139/AM10/	RLA File :05/24/040/00040/AM10/	Lic.No/Date:0510241568 15.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

105	Case No.:2/13/83-ALC1/2009	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00211/AM10/	RLA File :05/24/040/00076/AM10/	Lic.No/Date:0510241548 15.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 30.6.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Weighty and area of export and import separately Accordingly the case may be re-listed on 22.7.2009.			

106	Case No.:7/13/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Approved
	HQ File :01/83/050/00216/AM10/	RLA File :07/21/040/00103/AM10/	Lic.No/Date:0710064773 15.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	CARTON TUBE MADE OUT	1000	Triwall 7 Ply Heavy Duty	1 Kg/Kg

OF TRIWALL 7 PLY HEAVY DUTY 20 MODULE CAPACITY, 60 CELL, PART NO.6700.0251 (TOTAL WEIGHT = 26400 KGS)	Nos.	Corrugated Board of Rel. GSM	content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

107	Case No.: 17/9/83-ALC1/2009	Party Name:SPECIALITY PAPERS LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Approved
	HQ File :01/83/050/00140/AM10/	RLA File :03/95/040/00191/AM08/	Lic.No/Date:0310520115 18.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai vide letter No.03/95/40/191/AM08 dated 18/5/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

108	Case No.: 18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact size of import and export 2. Specific name, material of non-woven along with its catalogue and GSM 3. Copy of export order and packing list 4. Copy of bill of entry of import 5. Last 2 years production of item of export under reference and corresponding consumption of raw material duly certified by central excise 6. End use of the export product Accordingly the case may be re-listed on 22.7.2009.			

109	Case No.: 19/9/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00142/AM10/	RLA File :03/95/040/00095/AM10/	Lic.No/Date:0310520203 18.05.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Specification of thermal coating paper 2. bifurcation in quantity of printed and unprinted export product 3. specific sizes of roll or sheets to be exported and imported Accordingly the case may be re-listed on 22.7.2009.			

110	Case No.: 20/9/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00143/AM10/	RLA File :03/94/040/00096/AM10/	Lic.No/Date:0310520397 19.05.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

111	Case No.: 8/13/83-ALC1/2009	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00217/AM10/	RLA File :07/24/040/00054/AM10/	Lic.No/Date:0710064848 19.05.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

112	Case No.: 17/13/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status: Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:22.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

113	Case No.:18/13/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00227/AM10/	RLA File :03/95/040/00154/AM10/	Lic.No/Date:0310523977 15.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 22.7.2009.			

114	Case No.:19/13/83-ALC1/2009	Party Name:PHARMACEUTICAL COATINGS PVT.LTD.,	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00228/AM10/	RLA File :03/95/040/00055/AM10/	Lic.No/Date:0310523979 15.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

115	Case No.:20/13/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00229/AM10/	RLA File :03/94/040/00147/AM10/	Lic.No/Date:0310524119 15.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 22.7.2009.			

116	Case No.:21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.7.09			

117	Case No.:22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:22.07.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.7.09

118	Case No.: 23/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00232/AM10/	RLA File :09/24/040/00072/AM10/	Lic.No/Date:0910038239 16.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 22.7.09			

119	Case No.: 24/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00233/AM10/	RLA File :09/24/040/00074/AM10/	Lic.No/Date:0910038240 16.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

120	Case No.: 25/13/83-ALC1/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:13/83-ALC1/2009 24.06.2009	Status:Case Deferred
	HQ File :01/83/050/00234/AM10/	RLA File :03/94/040/00217/AM10/	Lic.No/Date:0310524300 16.06.2009	Defer Date:22.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 22.7.2009.			

Date:13.07.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

